

GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
LOK SABHA
UNSTARRED QUESTION NO. : 976
(To be answered on the 21st December 2017)

AIR SERVICES ON NON-VIABLE ROUTES

976. SHRI PARVESH SAHIB SINGH

Will the Minister of CIVIL AVIATION

नागर विमानन मंत्री

be pleased to state:-

- (a) whether the Government has considered any method of compensation to encourage the airline operators to continue their services on routes that are found non-viable after the commencement of operations;
- (b) if so, the details thereof including the time period and terms and conditions for such compensation;
- (c) whether the Directorate General of Civil Aviation has certified the airports, on current and the proposed routes, as safe and capable to handle fully occupied flights and if not, the reasons therefor; and
- (d) whether the Government is conducting a market survey on other proposed routes before being offered for bidding and if so, the details thereof and if not, the reasons therefor?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION

नागर विमानन मंत्रालय में राज्य मंत्री

(Shri Jayant Sinha)

(a): No Sir.

(b): Does not arise.

(c): Directorate General of Civil Aviation (DGCA) grants aerodrome license on compliance of requirements laid down in DGCA Civil Aviation Requirements (CARs) Section-4, Series B, Part-I. DGCA has granted license to 76 aerodrome in public use category since 2006.

The operations of scheduled (civil) flights at Defence airfields are being conducted after compliance of minimum safety requirements as per DGCA's CAR, Section-3, Series E, part-I.

(d): With repeal of Air Corporation Act in March 1994, the Indian aviation sector was deregulated. Airlines are free to induct capacity with any aircraft type, free to select whatever markets and network they wish to service and operate. Government has laid down Route Dispersal Guidelines (RDG) with a view to achieve better regulation of air transport services taking into account the need for air transport services of different regions of the country. It is, however, up to the airlines to provide air services to specific places depending upon the traffic demand and commercial viability. As such, the airlines are free to operate anywhere in the country subject to compliance of RDG issued by Government.
